

laghat should be carried out.

- (ii) Adaption of high sugar varieties and Sugarcane Adaptive Research Programme to boost production of quality seed.

2. Cachar Sugar Mills Ltd., Flatabari, District Karimganj:

- (i) It is possible to recommission the plant through extensive overhauling and repairing.
- (ii) There is substantial potential for sugarcane growing in the area to meet the requirement of the factory.
- (iii) The mill should be provided with a professional and dedicated management team.
- (iv) Government of Assam should explore the possibility of leasing/selling of the sugar mill to a private entrepreneur but before doing so it must ensure the track record of the entrepreneur.

3. Nowgong Coop. Sugar Mills Ltd., Kanpur:

- (i) There is an ample scope of improving the performance with the existing plant and equipment through minor modifications and change of operating parameters etc.
- (ii) The factory is facing acute shortage of sugarcane and this should be overcome without any delay, so that plant is able to process at least 1.5 lac ton-

nes of sugarcane per season without any problem.

- (iii) In 15-20 km., and 40-60 km. radius the percentage of good land holding farmers are more and therefore, they can be motivated to grow sugarcane as sugarcane cultivation is more profitable than that of jute and traditional Ahu paddy.
- (iv) Credit facilities should be given to the growers for purchase of fertilisers, pesticides and seed.

Besides the above, some important general recommendations of the Study Team are as follows:-

- (a) Assam Government should declare price of sugarcane to be paid to sugarcane growers in advance.
- (b) the payment for sugarcane crop to farmers should be quick so as to generate confidence in them.
- (c) Transport mechanism should be improved gradually.

(c) The concerned sugar factories and the Assam Government have been requested to take follow-up-action on the recommendations of the Study Team.

World Bank Assistance for Education Project in U.P.

842. MAJ. GEN. (RETD.) BHUWAN CHANDRA KHANDURI: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Union Government have received a proposal from the Government of Uttar Pradesh regarding the "Education for All: Uttar Pradesh" for World Bank assistance;

(b) if so, the details thereof;

(c) whether the project has been forwarded to the World Bank;

(d) if not, the reasons therefor; and

(e) the steps taken by the Government for expeditious clearance and approval of the project?

THE DEPUTY MINISTER FOR EDUCATION AND CULTURE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE) (KUMARI SELJA): (a) to (e). Even after two revisions the Project Document of the proposed U.P. Basic Education Project received from the Government of U.P. did not fully address the larger goals of educational reconstruction; as such it was not forwarded to the World Bank.

The Document was further discussed in a meeting between the officials of the Government of U.P. and the Department of Education on 25 June 1992. The U.P. Government Officials had agreed to revise the Project Document in the light of these discussions. A document has since been received from the State Government on 13th July 1992. This Document is being looked into.

Tikku Committee Report

843. SHRI VILAS MUTTEMWAR: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Tikku Committee has made any recommendations relating to Ayurvedic and Homoeopathic doctors;

(b) if so, the details thereof;

(c) whether the Government have accepted and implemented those recommendations; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SMT. D.K. THARA DEVI SIDDHARTHA): (a) Yes, Sir.

(b). A summary of the recommendations is given in the Statement.

(c) and (d). Necessary sanction for implementing the recommendations has been issued and eligible officers have been promoted. The Indian Systems of Medicine and Homoeopathy Group 'A' Officers Recruitment Rules 1992 have been framed and referred to the Union Public Service Commission.

STATEMENT

1. The question of a formation of a new service to be known as CHS (ISM&H) or making it a sub-cadre of existing CHS may be examined by the Ministry of Health and Family Welfare with reference to its viability and then process the case in the normal course to get the approval of the competent authority.

2. The question whether there should be a specialist sub-cadre in this system as is available in the allopathic system may also be considered while examining formation of ISM&H service.